

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 1072/2014**

New Delhi this the 11<sup>th</sup> day of March, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Ashish Chandra Singh, Aged 54 years,  
S/o. Late Kailash Chandra Singh  
R/o. 8-6-A, MIG Flats,  
Vatika Apartments, Mayapuri,  
New Delhi-110 064.

.....Applicant

(By Advocate : Mr. Amitava Poddar)

Versus

1. Dr. Sonali Badhe, D/o. Late Gopal  
Rao Badhe, Aged : Unknown,  
R/o. A-34, Hyderabad Estate,  
Mumbai.
2. Internal Complaints Committee (ICC)  
Of the departments of Revenue represented by its  
Chairman, Ministry of Finance, Department of  
Revenue, Room No. 66A, North Block,  
New Delhi.
3. Union of India represented by its  
Secretary, Department of Revenue,  
Ministry of Finance, North Block,  
New Delhi. ....Respondents

(By Advocate : Mr. Yogesh Ahirrao for R-2 & Mr. R. N. Singh)

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J)**

At the very outset, learned counsel for the applicant intends to withdraw the main O.A to enable the applicant to file fresh O.A after the decision of his representation by the competent authority.

2. Therefore, the O.A is dismissed as withdrawn with the aforesaid liberty as prayed for.  
No costs.

(Nita Chowdhury)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/

